GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3700 ANSWERED ON:20.03.2013 HOAX CALLS TO AIRLINES Ponnam Shri Prabhakar;Shetkar Shri Suresh Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether incidents of airlines receiving hoax calls have come to the notice of the Government;

(b) if so, the details thereof during each of the last three years and the current year and the losses incurred due to such incidents, airline-wise and airport- wise; and

(c) the steps taken/being taken to punish the hoax call makers so far?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a): Yes, Madam.

(b): The details of hoax calls received during the years 2010, 2011, 2012 & 2013 till date airport wise are given at Annexure-L The information about the estimated losses incurred due to such incidents is not kept by the Government.

(c): A detailed procedure to deal with hoax calls has been specified in the Bomb Threat Contingency Plan to classify the call as specific or hoax. In the event of such hoax calls, the affected airlines file complaint to the local police for tracing the call and taking further necessary action as per the relevant legal provisions.